### GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO. 4856 TO BE ANSWERED ON 23.07.2019

### **RURAL DEVELOPMENT IN UP**

#### 4856. SHRI VINOD KUMAR SONKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of various rural development schemes being implemented in various backward areas of Uttar Pradesh;
- (b) the quantum of funds allocated for the said purpose during the last four years schemewise;
- (c) whether the Government proposes to give ownership rights to the SC/ST people living in forest land in rural areas of the State and if so, the details thereof; and
- (d) the details of the other steps being taken by the Government for rural development in Uttar Pradesh?

## ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR)

(a) & (b): For development of rural areas through employment generation, strengthening of livelihood opportunities, promoting self-employment, skilling of rural youths, provision of social assistance, infrastructure development etc., the Ministry of Rural Development, inter alia, is implementing Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyay – Gramin Kaushalya Yojana (DDU-GKY), Pradhan Mantri Awaas Yojana – Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Shyama Prasad Mukherjee Rurban Mission (SPMRM), Saansad Adarsh Gram Yojana (SAGY) and National Social Assistance Programme (NSAP) in the country including Uttar Pradesh. The funds allocated under various rural development programmes in the State of Uttar Pradesh are as under:

(Rs. in crore)

Name of Programme	2015-16	2016-17	2017-18	2018-19
MGNREGA*	2695.69	3677.82	3691.77	5464.65
PMAY-G	1566.14	4328.90	2985.44	1503.25
PMGSY	1110.35	994.65	866.81	246.62
DAY-NRLM	82.61	69.62	364.86	507.20
NSAP	1127.59	1740.69	1519.06	1054.73
DDU-GKY*	10.48	5.49	0.00	71.15
SPMRM	3.50	0.00	86.77	43.04

\*Released amount as these are demand driven programme

(c): The Ministry of Tribal Affairs administers the implementation of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. Section 3(1) and Section 4 of the said Act provide for various forest rights of forest dwelling Scheduled Tribes and other traditional forest dwellers of all forest lands, which also includes right of ownership, access to collect, use, and dispose of minor forest produce which has been traditionally collected within or outside village boundaries.

(d): In order to ensure the programme benefits reach the rural poor of the country, including Uttar Pradesh, the Ministry has evolved a comprehensive multi-level and multi-tool system of monitoring and evaluation of the implementation of rural development programmes, including Performance Review Committee Meetings, District Development Co-ordination and Monitoring Committee named as "DISHA" Committee meetings, National Level Monitors, Area Officers Schemes, Common Review Mission, Concurrent Evaluation and Impact Assessment Studies. Based on the outcome of these reviews, steps as appropriate are taken to benefit the poor people of the country including the state of Uttar Pradesh.

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